SHRI ANNASAHEB SHINDE: Sir, I concede that in the case of certain units, certain marginal units, which are not having adequate profits, etc., where there is no surplus, they have some difficulties in making payments of the arrears of sugarcane price, but there are also instances wherein there was unreasonable delay in making the payment of sugarcane price arrears.

MR. CHAIRMAN: Papers to be laid on the Table.

अगे राजनारायण (उत्तर प्रदेश) : श्रीमन, मैं एक सवाल पुछ तूं। मैं चार वार खड़ा हमा।

अः सभावतिः नहीं, अव नहीं ।

असे राजनारायणाः जो जानता है, उसको ग्राप पूछने नहीं देते हैं।

श्रो सभारति : चार पांच और सेम्बर सदाल युठता चाहते थे और मैं सबको मोका दे नहीं सका, इतलिये आपको भी नहीं दिया।

PAPERS LAID ON THE TABLE

I. APPROPRIATION ACCOUNTS (POSTS AND TELEGRAPHS) FOR 1965-66

II. AUDIT REPORT (POSTS AND TELE-GRAPHS), 1967

THE MINISTER OP STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): Sir, I beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy each of the following papers: —

 (i) Appropriation Accounts (Posts and Telegraphs) for 1965-66. [Placed in Library. See No. LT-205/67.] 2104

(ii) Audit Report (Posts and Telegraphs), 1967. [Placed in 1 tb-' rary. See No. LT-204[67.]

MINISTRY OF INFORMATION AND BROAD-CASTING NOTIFICATIONS

THE DEPUTY MINISTER IN TH« MIN^TSTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY): Sir, I beg to lay on the Table a copy each of the following Notifications of the Ministry of Information and Broadcasting: —

- (i) Notification G.S.R. No. 1974, dated the 13th December, 1906, publishing the Presi Council (Third Amendment) Rules 1966, under sub-section (3) o'f section 22 of the Presi Council Act, 1965. [Placed in Library. See No. LT-190/ 67.1
- (ii) Notification G.S.R. No. 279, dated the 20th February, 1967, publishing the Cinematograph. (Censorship) Amendment; Rules, 1967₍ under sub-section (3) of section 8 of the Cinematograph Act, 1952.

(Hi) Notification G.S.R. No. 405, dated the 9th March, 1967, publishing the Cinematograph (Censorship) Second Amendment Rules, 1967, under subsection (3) of section 8 of the Cinematograph Act 1952. [Placed in Library. See No! LT-189/67 for (ii) and (**Hi**)].

RE ALLOCATION OF TIME FOR SHORT DURATION DISCUSSION UNDER RULE 176

MR. CHAIRMAN: I have to inform Members that under rule 177 of the Rules of Procedure and Conduct of Busines_s in the Rajya Sabha I have allotted two hours for the discussion on the disclosures contained in the book "The Untold Story" by *IX.-*al B. M. Kaul.